

(ख) यदि हां, तो सरकार ने इस चोरी को पकड़ने तथा भविष्य में इस प्रकार की चोरियों को रोकने के लिए क्या कदम उठाए हैं ?

**ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) :**

(क) चिरमिरी एरिया के सुरक्षा कर्मचारियों ने नवम्बर, 1981 के महीने में चोरी के कुछ सामान बरामद किये थे— जैसे आइटन स्क्रैप, ब्रेडमा प्लेट्स जो कि जिक और एल्यूमिनियम की बनी थीं, ट्रेलिंग केबल, आरमड केबल आदि जिसकी लागत लगभग 1.36 लाख रुपये है।

(ख) कुछ प्रभावशाली सुरक्षा उपाय किए जा रहे हैं जैसे घसत करना, भंडारों और महत्वपूर्ण मशीनों आदि की सुरक्षा करना, गेट पासों की जांच करना, भंडार क्रियाविधियों और स्टॉक पर नियंत्रण रखना। चोरी के महत्वपूर्ण मामलों की रिपोर्ट पुलिस को भी की जा रही है और जहाँ कहीं आवश्यक समझा जाता है वहाँ दोषी कर्मचारियों के खिलाफ कार्रवाई की जा रही है।

#### **Electoral Reforms suggested by Expert Committee**

651. SHRIMATI MONIKA DAS:  
SHRI PRASENJIT BARMAN:  
SHRI SUDHAKAR PANDEY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Expert Committee appointed by the Election Commission to suggest electoral reforms have since submitted its report; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):  
(a) The Committee appointed by the Election Commission on uniform pattern of election machinery at various levels in States and Union territories has since submitted its Report.

(b) The recommendations of the Committee generally relate to (i) one day country-wide general elections, (ii) introduction of electronic voting machine within a period of three years, (iii) intensive revision of electoral rolls just before a general election, (iv) periodical inspection of places where the election materials are stored by the Chief Electoral Officer, or their deputies, (v) administrative set-up of the election machinery in the States and Union Territories.

#### **Constitution of ? High Court in Tripura**

652. SHRIMATI ILA BHATTACHARYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a resolution passed in the general body meeting of Tripura Bar Association, Agartala, held on the 23rd November, 1981; and

(b) if so, what steps have been taken by Government to constitute a separate High Court in Tripura?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):

(a) Yes Sir. The Tripura Bar Association in its resolution dated 23-H-1981 has demanded for a separate High Court for Tripura.

(b) The demand for a separate High Court for Tripura has been considered and the Government *ba-*; come to the conclusion that the workload at Agartala did not justify the establishment of a separate High Court.

#### **OTA to Extra-Departmental delivery agents**

653. SHRI SYED SHAHEDULLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether he is aware of the fact that the Extra Departmental Delivery Agents working in Departmental Sub-